

To

10.05.2025

All Stake Holders,

M/s Ransan Packaging Pvt Ltd (In Liquidation)

Dear Sir /Madam

Pursuant to the order of the Hon'ble NCLT vide order dated 28.04.2025 in CP(IB)59/CHE/2025, the undersigned has been appointed as the Liquidator for the above-mentioned Corporate Debtor in Liquidation, replacing Ms E Santhanalaksmi. The erstwhile Liquidator have handed over the claims received from you and admitted thereafter in response to the publication of Form B dated 06.02.2025. The details of claims are as under:

CLAIMS OF THE SECURED FINANCIAL CREDITOR:

Sl No.	Name of the Creditor	Amount Claimed In Rs.	Amount admitted In Rs.	% in Total claim
1	Tamilnad Mercantile Bank Ltd	5,53,25,302.38	5,53,25,302.38	44.90

CLAIMS OF THE OPERATIONAL CREDITORS:

Sl No	Name of the Creditor	Amount Claimed In Rs.	Amount admitted In Rs.	% in Total claim
1.	Rose Flower Company Pvt Ltd	2,75,92,231.56	2,75,92,231.56	22.40
2	Form Print	2,84,46,214.83	2,84,46,214.83	23.09
3	Laksmi Enterprises	9,23,940.00	9,23,940.00	0.75
4	Laksmi Screen supplies	23,54,580.00	23,54,580.00	1.91
5	Namo packaging solution Pvt ltd	15,76,369.00	15,76,369.00	1.28
6	Reprographic system and supplies	12,90,321.00	12,90,321.00	1.05
7	Exim ink Co	9,66,528.40	9,66,528.40	0.78
8	GST and CE	31,36,792.00	31,36,792.00	2.25
9	IT , Circle I , Chennai	4,520.00	4,520.00	0.00

10	EPFO	10,42,038.00	10,42,038.00	0.85
11	ESI	5,39,789.00	5,39,789.00	0.44

As per the Sec 31 A of IBBI (Liquidation Process) Regulation 2016, the Stake holder's Consultation Committee has to be constituted to advise the Liquidator regarding the sale under Regulation 32 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulation 2016.

In view of the above provisions in the Code, All the creditors mentioned supra are included in the SCC and will be invited for ensuing SCC meeting.

Regards

V.Duraisamy,

Liquidator ,

M/s Ransan Packaging pvt ltd In , Liquidation